

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF ECONOMIC AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO-3542**  
ANSWERED ON-15.07.2019

**SHARE OF STATES IN CENTRAL TAXES**

3542. SHRI KOMATI REDDY VENKAT REDDY

Will the MINISTER OF FINANCE be pleased to state:

- (a) whether the Government has any proposal to increase States' share in central taxes and its normal central assistance and also 100 per cent funding for Centrally Sponsored Schemes;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI ANURAG SINGH THAKUR)

- (a) States Share in the Central Taxes are determined by the Central Government on the recommendations of Finance Commission. Article 280 of the Constitution of India stipulates that the Finance Commission constituted by the President shall make recommendations as to the distribution between Union and States of the net proceed of taxes which are to be, or may be, divided between them and the allocation between the States of the respective shares of such proceeds. At present there is no proposal to increase States' share in central taxes and its normal central assistance and also 100 per cent funding for Centrally Sponsored Schemes;
- (b) In view of above, does not arise.
- (c) Does not arise.

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